

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 428
ANSWERED ON 06.02.2025

Financial Autonomy of the Judiciary

428. Dr. Ajeet Madhavrao Gopchade:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

the actions taken by Government in response to the National Commission Consultation paper on the Financial Autonomy of the Indian Judiciary, submitted on September 26, 2001, highlighting essential elements of the judicial system, such as the necessity for the Comptroller and Auditor-General of India to monitor expenditures of judiciary and proposing the creation of National and State Judicial Councils to manage policy-making, budgeting, and implementation which indicates that finalized budgets for the judiciary should be submitted to Parliament or the concerned State Legislatures?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

There are adequate provisions in the Constitution and other laws, which protect and uphold the autonomy and independent nature of Judiciary and ensure its smooth functioning in effective access to justice.
